

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 96/Rules/DHC

Dated: 18.11.2025

In exercise of its powers under Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and Article 227 of the Constitution of India, the High Court of Delhi, with the previous approval of the Lt. Governor of National Capital Territory of Delhi hereby makes the following amendment in “e-Filing Rules of the High Court of Delhi 2021”, which were notified vide Notification No. 11/Rules/DHC dated 22.02.2022, published in Delhi Gazette Extraordinary, Part II, Section-I, No. 06 (N.C.T.D. No. 476) dated 25.02.2022 :-

The following new Rule 4.1(iii) shall be inserted after the existing Rule 4.1(ii) of the “e-Filing Rules of the High Court of Delhi 2021” in the following manner:-

iii) Litigant in-person (whether an overseas Citizen of India or foreign national)

- a) Should visit the web portal to view the form.***
- b) Click the registration link.***
- c) Fill the form with requisite details and shall submit***

i) An Overseas Citizen of India shall submit a self attested photocopy of Overseas Citizen Card or any other Government ID issued by the concerned country where the applicant is residing.

ii) A foreign national shall submit a self attested photocopy of any Government ID of the concerned country bearing the name and address of the applicant.

Note: 1. The applicant, who does not have any Government ID, may file a request for registration as litigant in-person with the e-filing portal along with duly attested affidavit and supporting documents in this regard, which shall be considered by the Competent authority.

2. The affidavits(s) filed by any applicant should be in accordance with Rules 7(c), Chapter XIX, Delhi High Court (Original Side) Rules, 2018 which requires that affidavits signed outside India, shall be signed and apostilled in accordance with the provisions of the ‘Hague Convention Abolishing the Requirement of Legalization for Foreign Public Documents, 1961’.

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL